

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.887
TO BE ANSWERED ON 07.02.2019**

MEETING WITH MOS

887. SHRI J.C. DIVAKAR REDDY:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government recently held a meeting with all the States Power Ministers; and**
- (b) if so, the details of issues discussed and outcome thereof particularly related to Andhra Pradesh State?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER
AND NEW & RENEWABLE ENERGY**

(SHRI R. K. SINGH)

(a) & (b) : The last Conference of Power and Renewable Energy Ministers of States and Union Territories was held on 3rd July, 2018 at Shimla, Himachal Pradesh. The issues discussed therein, inter-alia, included, Saubhagya - household electrification, implementation of Integrated Power Development Scheme (IPDS), performance under Ujwal DISCOM Assurance Yojana (UDAY), 24X7 power for all, flexibility in utilization of coal, charging infrastructure for E-vehicles, energy conservation, compliance of renewable purchase obligations (RPOs), and bidding for solar and wind capacity etc. The decisions / recommendation arising out of Power Ministers Conference, including those related to Andhra Pradesh are given at Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 887 TO BE ANSWERED IN THE LOK SABHA ON 07.02.2019.

Gist of important decisions / recommendations arising out of Power Ministers' Conference held on 3rd July, 2018 in Shimla, including those related to Andhra Pradesh, is as under:

- 1. Achievement of 100% household electrification by 31st December 2018.**
- 2. State Government were requested to give comments on proposed amendments in the Electricity Act and Tariff Act.**
- 3. The States were requested to increase the pace of implementation of IPDS scheme so as to complete the works by March 2019.**
- 4. The States having more than 15% AT&C losses were requested to submit action plan/road map for loss reduction.**
- 5. All subsidies have to be provided by Direct Benefit Transfer (DBT) which need to be released in time.**
- 6. There shall be a provision for penalty for unscheduled load shedding with effect from 1.4.2019.**
- 7. Thrust has to be given to use of electric energy instead of fossil-fuel energy.**
- 8. A target was set to achieve 30% of vehicles being manufactured to be electrical vehicle by 2020.**
- 9. Setting up of charging stations for electrical vehicles through out the country in a gradual manner.**
- 10. States and UTs will prepare month-wise plans for bidding of Solar and Wind power capacity in order to achieve 175 GW renewable energy target by 2022.**
- 11. The RPO compliance should be ensured by State/UT strictly and RPO trajectory should be aligned as per long term trajectory upto 2022, as notified by Ministry of Power.**
- 12. Promotion of Solar based cooking.**
- 13. Solarization of agricultural pumps.**
- 14. States/UTs were requested to submit proposals for Solar parks under additional 20,000 MW capacity allocation.**
- 15. Disposal of Bio-mass in an environmentally friendly manner and conversion of bio-mass into small briquettes so as to use the same in Thermal Power Plants.**
- 16. An R&D Mission shall be formulated to encourage development of new technology in renewable energy sector.**
